

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.4264
TO BE ANSWERED ON 21ST MARCH, 2018**

PENALTY ON TELECOM SERVICE PROVIDERS

4264. DR. K. GOPAL:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has recommended a penalty of Rs. 3050 crore on three telecom service providers; and
- (b) if so, the details thereof , telecom company-wise and the reasons therefor?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) & (b) Telecom Regulatory Authority of India (TRAI) in its recommendations dated 21.10.2016 had recommended penalty of Rs. 50 crore per Licensed Service Area (LSA) on M/s Bharti Airtel Limited, M/s Vodafone India Limited and M/s Idea Cellular Limited for violation of the provisions of license agreements and the standards of Quality of Service of Basic Telephone Service (Wireline) and Cellular Mobile Telephone Service Regulations, 2009 as per the details below:

S.No.	Telecom Service Provider	No. of LSAs in which penalty is recommended by TRAI	Amount of penalty recommended by TRAI
1.	M/s Bharti Airtel Limited	21	21 * 50 crores = Rs. 1050 crores
2.	M/s Vodafone India Limited	19	19 * 50 crores = Rs. 950 crores
3.	M/s Idea Cellular Limited	21	21 * 50 crores = Rs. 1050 crores
		Total	Rs. 3050 crores

TRAI in its recommendations have stated that M/s Bharti Airtel Limited, M/s Vodafone India Limited and M/s Idea Cellular Limited have violated the terms & conditions of License and denied Interconnection to M/s RJIL (M/s Reliance Jio Infocomm Limited), which appears to have been done with ulterior motive to stifle competition and is anti-consumer.
